

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ; HYDERABAD BENCH
AT HYDERABAD

O.A. No. 1057/91.

Dt. of Decision : 8.7.94.

Mr. Mohd. Sher Ali

.. Applicant.

Vs

1. Chief Engineer,
Southern Command,
Pune - 411 001.
2. Commander Works Engineer (P)FY
Ordnance Factory Project,
Eddumilaram - 502 205.
Dist : Medak (A.P)
3. Garrison Engineer (Fy)BMP No.1
Ordnance Factory Project PO
Edu mailaram 502 205
Medak District

.. Respondents.

Counsel for the Applicant : Mr. C.V.Mohan Reddy (Not present).

Counsel for the Respondents : Mr. V. Rajeswara Rao for
Mr. N.V. Ramana, Addl. CGSC.

CORAM :

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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*ISTP.
Rao*

Copy to:-

1. Chief Engineer, Southern Command, Pune-001.
2. Commander Works Engineer (P) FY Ordnance Factory Project, Eddumailaram, Medak District-205.
3. Garrison Engineer (FY) BMP No.1 Ordnance Factory Project PO Eddumailaram, Medak District-205.
4. One copy to Sri. C.V. Mohan Reddy, advocate, ^{1-10-249/2, Ashok Nagar, Hyd.} ~~CAT~~, Hyd. -2a
5. One copy to Sri. N.V. Ramana, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

3rd page.

Rsm
14/1/49.

O.A.No.1057/91.


Date of Order : 8.7.94.

O r d e r

X of the Division Bench delivered by Hon'ble
Shri A.V.Haridasan, Member(J) X

None for the applicant present. The learned Addl. CGSC submits that the applicant has been appointed as Mazdoor vide letter No.106/C/52/EIC dt. 18.6.93 of the Garrison Engineer Fy (Ind), Ordnance Factory Project, Eddumilaram (PO), Medak (Distt). and requests that as the prayer in this application has already been granted to the applicant by the respondents themselves the application may be closed as having ^{been} been infructuous. He has also produced, for our perusal, a letter dt. 11.5.94 of the Garrison Engineer addressed to Shri N.V.Ramana, CGSC indicating that the order of appointment of the applicant as Mazdoor has been issued giving details of the appointment order. Since the prayer of the applicant is for a direction to the respondents to appoint him and as the applicant has been appointed as Mazdoor, as seen from the letter of the Garrison Engineer, we are of the view that the applicant having been given the relief which he has sought for, the application has now become infructuous. Hence the application is closed.


(A.B.Gorthi)
Member(A).


(A.V.Haridasan)
Member(J).

Dated: 8 July, 1994.
Dictated in Open Court.

br.

Arulige
14.7.94.
Dt. Registrar (S)

2nd P
Ae

Contd --- 3/---

O.A. 1057/91

TEMPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

A.V. Haridossan, J.M.
THE HON'BLE MR. JUSTICE ~~V. NEELADRI RAO~~
VICE CHAIRMAN ✓

AND

THE HON'BLE MR. A.B.G. RTHI : MEMBER(A) ✓

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER(A)

Dated: *8/7/1994* ✓

ORDER/JUDGMENT: ✓

~~M.A./R.A./C.A. NO.~~

O.A.No.

1057/91 ✓

T.A.No.

(N.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed. *Hence this application is closed.*

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs. (2)

pvm

Pass
14/7/94
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14/7
Central Administrative Tribunal
DESPATCH
19 JUL 1994
HYDERABAD BENCH.